## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## LOK SABHA UNSTARRED QUESTION NO. 4057

TO BE ANSWERED ON FRIDAY, THE 10th AUGUST, 2018 / 19 SHRAVANA, 1940 (SAKA)

## **Anti-Profiteering Mechanism under GST**

4057. DR. ANSHUL VERMA

Will the Minister of FINANCE be pleased to state:

- (a) whether the revenue of both Central and State Governments has fallen after implementation of Goods and Services Tax (GST);
- (b) if so, the details thereof along with the changes made after implementation of GST;
- (c) the measures taken by the Government to sort out any type of revenue loss;
- (d) whether inflation has risen because of GST and if so, the details thereof; and
- (e) the steps taken by the Government to ensure effective functioning of the Anti-Profiteering Mechanism under GST?

## ANSWER MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) & (b) The month-wise details of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess collected by the Government till 31st July, 2018 are as under:

(In Rs. Crore)

Month	GST collection
Jul'17	21,572
Aug'17	95,633
Sep'17	94,064
Oct'17	93,333
Nov'17	83,780
Dec'17	84,314
Jan'18	89,825
Feb'18	85,962
Mar'18	92,167
Apr'18	1,03,459
May'18	94,016
Jun'18	95,610
Jul'18	96,483
Total	11,30,217

In the absence of any past precedent, it shall be difficult to compare the GST revenue collection with the corresponding months of the previous years due to a number of factors like overlap of taxpayers pre and post introduction of GST, variation in exemption limits between Centre and States and among States and mechanism of apportionment of fund under IGST.

GST collection has been shown upward trend since April, 2018.

- (c) The Government is taking various steps to check evasion as well as educate the taxpayers about the new tax regime and encouraging voluntary compliance. The steps which are being taken include introduction of e-way bill, simplification of procedure for filing tax returns, capturing invoice details so that the same could be matched with credit taken and verification of transition credit availed by tax payers.
- (d) No Madam.
- (e) The Anti-Profiteering mechanism under GST consists of National Anti-Profiteering Authority (NAA), Directorate General of Anti-Profiteering (DGAP), Standing Committee at the National level and State level Screening Committees.

The NAA had monitoring meetings at Chandigarh, Chennai and Mumbai for zonal awareness. These Committees initially examine the complaints alleging profiteering and refer to the DGAP which investigates and sends its report to the NAA. NAA finally passes adjudication order thereon.

NAA website is functional since last four months. This site provides facility of making and tracking complaints online.

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